



258 कार्यालय,
REGIONAL OFFICE,
उप्र प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.:GO 820 /O.A. No. 135/2024

दिनांक:-

Date: 27.08.2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of response on behalf of respondent no.2, Uttar Pradesh Pollution Control Board, in pursuant to order dated 23.07.2024 passed by Hon'ble NGT in the matter of Original Application No.135/2024 Khusbu Singh Versus State of U.P. & Ors.

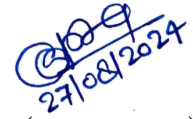
Sir,

In Compliance of Hon'ble NGT order dated 23.07.2024 in the matter of Original Application No.135/2024 Khusbu Singh Versus State of U.P. & Ors, the response of Respondent no.2, Uttar Pradesh Pollution Control Board is being filed herewith.

It is requested that the aforesaid response be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


27/08/2024

(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Mirzapur for kind information please.
2. District Magistrare, Bhadohi for kind information please.
3. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
5. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.
6. Regional Officer, U.P. Pollution Control Board, Varanasi.

Regional Officer
Sonbhadra.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO- 135/2024

IN THE MATTER OF:

Khusbu Singh

Applicant

Versus

State of UP & Ors.

Respondent

Order Date- 23.07.2024

Next Listing- 29.08.2024

RESPONSE ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 23.07.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 135 OF 2024 IN THE MATTER OF KHUSBU SINGH VERSUS STATE OF UP & ORS.

That Hon'ble National Green Tribunal, Principal Bench, New Delhi (herein after referred as Hon'ble Tribunal) vide its order dated 23.07.2024 in Original Application No.135 of 2024 in the matter of Khusbu Singh versus State of UP & Ors, instructed the following:-

“11.....we therefore, implead following as respondents:-

(1) State of U.P. through Secretary, Ministry of Environment, Forest & Climate Change, Lucknow, Indira Bhawan, Gomti Nagar, Lucknow, Uttar Pradesh 226010.



(2) Uttar Pradesh Pollution Control Board, Through Member Secretary, PICUP Bhawan, B-Block, 3rd Floor, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010.

(3) District Magistrate, Prayagraj (Allahabad), Collectorate Building, Civil Lines, Prayagraj, Uttar Pradesh 211001.

(4) District Magistrate, Bhadohi (Sant Ravidas Nagar), Collectorate Building, Bhadohi, Sant Ravidas Nagar, Uttar Pradesh 221401.

(5) District Magistrate, Mirzapur, Collectorate Building, Mirzapur, Uttar Pradesh 231001.

(6) Ministry of Environment, Forest & Climate Change, New Delhi through its Secretary, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi 110003.

(7) Principal Chief Conservator of Forests (Wildlife), Lucknow, Uttar Pradesh, 17 Rana Pratap Marg, Lucknow, Uttar Pradesh 226001 and

(8) Director of Mines and Geology, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.

12. Registry shall issue notices to above respondents who may file their responses within two weeks after receipt of notice.

13. Respondents shall ensure their presence through any authorized person or through counsel on the next date failing which, this Tribunal will have to summon concerned responsible person(s).

14. List on 29.08.2024.

Response-

1. UPPCB had submitted joint committee report in compliance of order dated-18.04.2024 passed by Hon'ble National Green Tribunal in this matter vide reference no G0738/OA 135/2024/24-25 Dated 20.07.2024. **(Annexure-A)**

2. Regional Officer, UPPCB, Sonbhdara requested Mines Officer, Mirzapur for providing the information about illegal mining activity being carried out by sanctioned mining leases vide letter No. G0808/OA No 135/2024/24-25 dated 20.08.2024. **(Annexure-B)**
3. The Mines Officer, Mirzapur vide their letter no.-2063/Khanij/Fo.NOC(01)/2024-25 Dated 23.08.2024 informed that no illegal mining was carried out after issuance of office order dated 01.01.2024 as per records available in mining office. **(Annexure-C)**
4. The mining lease namely M/s Prashant Maurya, Gata No-03 Mi, Khand-03, Village-Gogaon, Tehsil-Sadar, District-Mirzapur has obtained consent to operate 'CTO' from UPPCB issued vide letter no. 172278 / UPPCB / Sonebhadra (UPPCBRO) / CTO / both / MIRZAPUR / 2022 dated 29.12.2022.**(Annexure-D)**
5. The specific condition imposed in CTO dated 29.12.2022 at point no 03 is as follows:-
“..3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.....”
In the light of above condition and cancellation of mining lease, Regional Officer 'RO', UPPCB, Sonbhadra has recommended to revoke the said CTO dated 29.12.2022 vide letter no G0720/OA No 135/2024/24-25 Dated 16.07.2024. Thereafter, UPPCB has revoked issued CTO dated-19.12.2022 vide its letter dated-27.08.2024. **(Annexure-E)**
6. Regional Officer (Acting), UPPCB, Varanasi requested Mines Officer, Bhadohi for providing the information about illegal mining activity being carried out by sanctioned mining leases vide letter No. 496/OA

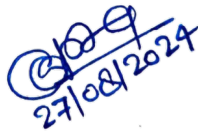
No.135/24-25 dated 17.08.2024 (**Annexure-F**). In consequence of this letter, Letter dated 22.08.2024 issued by Additional District Magistrate (F/R), Bhadohi is received on behalf of Mines Office, Bhadohi.

7. Additional District Magistrate (F/R), Bhadohi vide their reference no.-588/Khanan Lipik/2024 dated 22.08.2024 informed that the proponent namely Shri Rana Pratap Singh S/o Shri Gajra Singh, Ram Balanpur, Balanpur, Jangi, Ganj, Gyanpur, Bhadohi was penalized with the amount of Rs. 68,79,020.00 as compensation. However, only the amount of Rs. 25,00,000.00 (Twenty five lakh only) out of Rs. 68,79,020.00 has been deposited by the proponent in compliance of order passed by Hon'ble Court in the matter of writ no. 13095/2023. The matter about deposition of rest amount is under consideration in the Hon'ble Court (**Annexure-G**).
8. The mining lease namely M/s Girdhari Prasad Pathak "River bed Ordinary sand mining" having lease area-4.047 ha along river Ganga at Gata no./Araji no. 30, at Village-Purwa, Tehsil-Gyanpur, District-Bhadohi has obtained consent to operate 'CTO' from UPPCB vide reference no. 198330 / UPPCB / Varanasi (UPPCBRO) / CTO / both /BHADOHI/2023 dated-29.12.2023.(**Annexure-H**)
9. The specific condition imposed in CTO dated 29.12.2023 at point no 04 is as follows:-
“..4. The validity of this CTO is up to 31.12.2025 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.....”



10. In the light of above condition and cancellation of mining lease, Regional Officer (Acting), UPPCB, Varanasi has recommended to confirm the show-cause notice to revoke the said CTO dated 29.12.2022 vide letter no 372/NGT OA No 135/2024/24-25 Dated 18.07.2024 after giving the opportunity as per law. Thereafter, UPPCB has revoked issued CTO dated 29.12.2023 vide its letter dated-20.08.2024. **(Annexure-I)**

Therefore, the above response on behalf of the Uttar Pradesh Pollution Control Board as respondent no. 2 is submitted before this Hon'ble National Green Tribunal for perusal and kind consideration.



(U.K. Gupta)
Regional Officer
U.P. Pollution Control Board
Sonbhadra



(U.K. Gupta)
Regional Officer (Acting)
U.P. Pollution Control Board
Varanasi



Ref. No: H15953 /सी-6/जल-531/सीटीओ रिवोक/वाराणसी/2024

दिनांक...20/8/24

पंजीकृत

सेवा में,

मेसर्स गिरधारी प्रसाद पाठक,
ग्राम-पुरवा की गाटा संख्या 30 रकबा 4.047 हेक्टेयर,
तहसील-ज्ञानपुर,
जनपद-भदोही। मोबाईल नं०-6392885772

विषय: बोर्ड के पत्रांक 198330/यूपीपीसीवी/वाराणसी(यूपीपीसीवीआरओ)/सीटीओ/बोथ/भदोही/2023 दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति को रिवोक/खण्डित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 11618/सी-6/जल-531/वाराणसी/2024 दिनांक 29.05.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से खनन पट्टे के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-27(2) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21(4) के अन्तर्गत संचालनार्थ सहमति जल एवं वायु को रिवोक/खण्डित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था। उक्त कारण बताओ नोटिस राज्य बोर्ड द्वारा पंजीकृत डाक के माध्यम से प्रेषित किया गया था, जिसे आन लाइन ट्रैक किये जाने से ज्ञात हुआ कि उक्त नोटिस आपको दिनांक 12.06.2024 को प्राप्त हो गया है, किन्तु आप द्वारा नोटिस के परिप्रेक्ष्य में राज्य बोर्ड को कोई उत्तर/प्रत्यावेदन उपलब्ध नहीं कराया गया है।

उक्त कारण बताओ नोटिस के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 18.07.2024 के माध्यम से प्रश्नगत खनन पट्टे के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 29.05.2024 की पुष्टि करते हुये संस्तुति आख्या प्रेषित की गयी है।

राज्य बोर्ड के पत्र दिनांक 29.12.2023 के माध्यम से उक्त खनन पट्टे को निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 निम्नवत् है:-

4. The validity of this CTO is upto 31.12.2025 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void".


उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में एवं जिलाधिकारी, भदोही द्वारा पत्र दिनांक 03.01.2024 के माध्यम से खनन पट्टे को निरस्त किये जाने के फलस्वरूप राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 18.07.2024 के माध्यम से आपके खनन पट्टे को राज्य बोर्ड के पत्र दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 के परिप्रेक्ष्य में निरस्त किये जाने हेतु निर्गत कारण बताओ नोटिस दिनांक 29.05.2024 की पुष्टि करते हुये संस्तुति की गयी है।

P.T.O




अतः उपरोक्त वर्णित तथ्यों, जिलाधिकारी, भदोही द्वारा पत्र दिनांक 03.01.2024 के माध्यम से खनन पट्टे को निरस्त किये जाने के फलस्वरूप एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी की संस्तुति के दृष्टिगत आपके खनन पट्टे को राज्य बोर्ड के पत्र दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 के परिप्रेक्ष्य में सक्षम अधिकारी के अनुमोदनोपरान्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-27(2) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21(4) के अन्तर्गत खनन पट्टे के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 29.05.2024 की पुष्टि करते हुये आपके खनन पट्टे (मेसर्स गिरधारी प्रसाद पाठक, ग्राम-पुरवा की गाटा संख्या 30 रकबा 4.047 हेक्टेयर, ज्ञानपुर, भदोही) को राज्य बोर्ड के पत्र दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 के परिप्रेक्ष्य में रिवोक/खण्डित किया जाता है।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, भदोही।
2. सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण, पर्यावरण निदेशालय, विनीत खण्ड, गोमती नगर, लखनऊ
3. पुलिस अधीक्षक, भदोही।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

ok 



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198330/UPPCB/Varanasi(UPPCBRO)/CTO/both/BHADOHI/2023

Date: 29/12/2023

To,

M/s

GIRDHARI PRASAD PATHAK

“Riverbed Ordinary sand mining” having lease area- 4.047 ha along river Ganga at Gata no/Araji no.-30 at Village–Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P.

Application Id-
23849747

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GIRDHARI PRASAD PATHAK** located at “Riverbed Ordinary sand mining” having lease area- 4.047 ha along river Ganga at Gata no/Araji no.-30 at Village–Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P.. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GIRDHARI PRASAD PATHAK** granted for the period from **12/12/2023 to 31/12/2025** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|------------------|----------|-------------------|
| 1 | Mineable Reserve | 1,21,410 | Cubic Meters/Year |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|---|
| Domestic | 01 KLD | Septic Tank | No Trade Effluent is allowed to Discharge |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|----------------------------|--------------------------|
| 1 | pH | As per E(P)A Rules, 1986 |
| 2 | BOD (mg/L) | As per E(P)A Rules, 1986 |
| 3 | TSS (mg/L) | As per E(P)A Rules, 1986 |
| 4 | Fecal Coliform (MPN/100ml) | As per E(P)A Rules, 1986 |

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|--|--------------|----------|--------------------|--------------------------|
| 1 | Dust Emission During Manual Mining Transportation and Loading/unloading of Movable Reserve | | 1 | Particulate Matter | As per E(P)A Rules, 1986 |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|--------------------------|
| 1 | 1 | Particulate Matter | As per E(P)A Rules, 1986 |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | Commercial Area | Residential Area | Silence Zone |
|--|-----------------|-----------------|------------------|--------------|
| | | | | |

| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
|--|----------|------------|----------|------------|----------|------------|----------|------------|
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Riverbed Ordinary Sand Mining at Gata no/Araji no-30, Leased Area 4.047 Ha (Production-Riverbed Ordinary Sand – 1,21,410 Cubic Meter/Annum, Village- Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P. by Shri Girdhari Prasad Pathak.
2. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.
3. The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.
4. The validity of this CTO is upto 31.12.2025 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.
5. The all conditions mentioned in the environmental clearance issued by SEIAA vide. EC23B001UP122625 dated 08.12.2023 shall prevail.
6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
8. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

17. Consent fees if revised, shall be payable by industry from the date of its applicability.

18. Industry shall comply with the relevant provisions of Environmental Laws.

19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

Chief Environmental Officer, Circle-6



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

कार्यालय जिलाधिकारी, भदोही।

(खनन अनुभाग)

संख्या: 588/खनन लिपिक/2024

दिनांक 22/08/2024

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
वाराणसी

महोदय,

कृपया अपने पत्रांक संख्या-496/ओ०ए० 135/24-25 दिनांक 17.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-135/2024 खुशबू सिंह बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-23.07.2024 एवं ओ०ए० संख्या-267/2024 खुशबू सिंह बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 05.08.2024 के अनुपालन हेतु वॉछित सूचनायें उपलब्ध कराये जाने का विवरण निम्नलिखित है-

| क्र०सं० | वांछित सूचना | उत्तरालेख |
|---------|---|--|
| 1 | जनपद भदोही क्षेत्र के अन्तर्गत गंगा नदी पर कछुवा वन्य जीव विहार सम्बन्धी नोटीफिकेशन 17.03.2020 को जारी होने के पश्चात् वर्तमान समय तक कछुवा वन्य जीव विहार क्षेत्र में अवैध खनन होने सम्बन्धी सूचना का विवरण तथा उसके सापेक्ष कृत कार्यवाही का विवरण। | शून्य |
| 2 | उक्त वर्णित कछुवा वन्य जीव के अन्तर्गत श्री राणा प्रताप सिंह पुत्र गजराज सिंह, निवासी बलनपुर जंगीगंज तहसील ज्ञानपुर, भदोही के पक्ष में स्वीकृत गाटा संख्या-103, रकबा-4.047 हे० ग्राम इब्राहिमपुर, तहसील ज्ञानपुर जनपद भदोही को पर्यावरणीय स्वीकृति जारी/ट्रॉसफर होने की तिथि 19.10.2021 से खनन पट्टा अवधि एक वर्ष अर्थात् दिनांक 20.10.2022 अथवा खनन पट्टा निरस्त होने तक की अवधि के मध्य में श्री राणा प्रताप सिंह पुत्र गजराज सिंह, ग्राम बलनपुर जंगीगंज ज्ञानपुर भदोही द्वारा किये गये अवैध खनन की मात्रा तथा अवैध खनन होने के सापेक्ष कृत कार्यवाही का विवरण। | श्री राणा प्रताप सिंह पुत्र गजराज सिंह, निवासी बलनपुर जंगीगंज तहसील ज्ञानपुर, भदोही द्वारा बालू खनन पट्टा ग्राम इब्राहिमपुर गाटा संख्या-103 के विपरीत मात्रा 15158 घनमीटर अवैध खनन/परिवहन करने के सम्बंध में कुल रूपया 68,79,020/- अधिरोपित धनराशि किया गया था। श्री राणा प्रताप सिंह रिट संख्या-13095/2023 दायर की गयी, जिसमें मा० न्यायालय द्वारा रूपये 2500000(25लाख) को तीन सप्ताह के भीतर खनन हेड-0853 में जमा किये जाने हेतु आदेश पारित किया गया है। मा० न्यायालय के आदेशानुसार श्री राणा प्रताप सिंह द्वारा दिनांक 09.05.2023 को ट्रेजरी चालान संख्या-E900023 द्वारा रूपये 2500000(25लाख) खनन हेड-0853 में जमा किया गया है। शेष धनराशि रूपये 4379020/- जमा किये जाने के सम्बंध में निर्णय विचाराधीन है। |
| 3 | उक्त वर्णित कछुवा वन्य जीव के अन्तर्गत श्री गिरधारी प्रसाद पाठक, निवासी ग्राम मेहरा तहसील बारा जनपद प्रयागराज के पक्ष में स्वीकृत गाटा /आराजी संख्या-30, रकबा-4.047 हे० ग्राम पुरवा तहसील ज्ञानपुर जनपद भदोही को पर्यावरणीय स्वीकृति जारी होने की तिथि 01.07.2023 से खनन पट्टा निरस्त होने की तिथि 03.01.2024 के मध्य की अवधि में श्री गिरधारी प्रसाद पाठक, निवासी ग्राम मेहरा तहसील बारा जनपद प्रयागराज द्वारा किये गये अवैध खनन की मात्रा तथा अवैध खनन होने के सापेक्ष कृत कार्यवाही का विवरण। | शून्य |

अपर जिलाधिकारी(वि०/रा०)
भदोही।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय भदोही।
2. मुख्य पर्यावरण अधिकारी (वृत्त-6) उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।

अपर जिलाधिकारी(वि०/रा०)
भदोही।



273

Annexure No.-F

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI



संदर्भ संख्या / Ref. No. 496/O.A. 135/24-25

दिनांक: 17.08.2024

सेवा में,

खान अधिकारी,
जिला क्वैरी कार्यालय,
जनपद-भदोही।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-135/2024 खुशबू सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक-23.07.2024 एवं ओ0ए0 संख्या-267/2024 खुशबू सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक-05.08.2024 के अनुपालन हेतु वाँछित सूचनायें उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-135/2024 खुशबू सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य एवं ओ0ए0 संख्या-267/2024 खुशबू सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक-05.08.2024 प्रकरण में जनपद-प्रयागराज, मीरजापुर एवं भदोही के क्षेत्रान्तर्गत कछुवा वन्य जीव क्षेत्र (चिन्हित क्षेत्र 30 कि0मी0 गंगा नदी) एवं इको सेन्सिटिव जोन अर्थात् वन्य जीव क्षेत्र की सीमा से 10 कि0मी0 की दूरी तक के अन्तर्गत बालू के खनन पट्टा संचालित होने सम्बन्धी जन-शिकायत आच्छादित है। उपरोक्त शिकायत के सम्बन्ध में निम्नलिखित वाँछित सूचनायें आपके स्तर से प्राप्त होना अपेक्षित है:-

1. जनपद-भदोही क्षेत्र के अन्तर्गत गंगा नदी पर कछुवा वन्य जीव विहार सम्बन्धी नोटीफिकेशन 17.03.2020 को जारी होने के पश्चात् वर्तमान समय तक कछुवा वन्य जीव विहार क्षेत्र में अवैध खनन होने सम्बन्धी सूचना का विवरण तथा उसके सापेक्ष कृत कार्यवाही का विवरण।
2. उक्त वर्णित कछुवा वन्य जीव के अन्तर्गत श्री राणा प्रताप सिंह पुत्र श्री गजराज सिंह, रामबालनपुर, जंगीगंज, ज्ञानपुर, भदोही के पक्ष में स्वीकृत गाटा संख्या-103, रकबा-4.047 हे0 ग्राम-इब्राहिमपुर, तहसील-ज्ञानपुर, जनपद-भदोही को पर्यावरणीय स्वीकृति जारी/ट्रॉसफर होने की तिथि 19.10.2021 से खनन पट्टा अवधि एक वर्ष अर्थात् दिनांक-20.10.2022 अथवा खनन पट्टा निरस्त होने तक की अवधि के मध्य में श्री राणा प्रताप सिंह पुत्र श्री गजराज सिंह, रामबालनपुर, जंगीगंज, ज्ञानपुर, भदोही द्वारा किये गये अवैध खनन की मात्रा तथा अवैध खनन होने के सापेक्ष कृत कार्यवाही का विवरण।
3. उक्त वर्णित कछुवा वन्य जीव के अन्तर्गत श्री गिरधारी प्रसाद पाठक, निवासी ग्राम-महेरा, तहसील-बारा, जनपद-प्रयागराज के पक्ष में स्वीकृत गाटा/आराजी संख्या-30, रकबा-4.047हे0 ग्राम-पुरवा, तहसील-ज्ञानपुर, जनपद-भदोही को पर्यावरणीय स्वीकृति जारी होने की तिथि 01.07.2023 से खनन पट्टा निरस्त होने की तिथि 03.01.2024 के मध्य की अवधि में श्री गिरधारी प्रसाद पाठक, निवासी ग्राम-महेरा, तहसील-बारा, जनपद-प्रयागराज द्वारा किये गये अवैध खनन की मात्रा तथा अवैध खनन होने के सापेक्ष कृत कार्यवाही का विवरण।

अतः आपसे अनुरोध है कि उपरोक्त सूचनायें विलम्बतम् 03 दिवस के अन्तर्गत इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे प्राप्त सूचनाओं को समेकित करते हुये रिसपाँस मा0 एन0जी0टी0 को प्रेषित की जा सके।

भवदीय,

(यू0के0 गुप्ता)
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, भदोही को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No

H16160/C-2/NGT-71/2024

दिनांक

Date 27-8-24

सेवा में,

मैसर्स प्रशान्त मौर्या
गाटा संख्या 3मि खण्ड-3,
ग्राम-गोगांव, तहसील-सदर,
जनपद-मीरजापुर।

विषय- मैसर्स प्रशान्त मौर्या, गाटा संख्या 3मि खण्ड-3, ग्राम-गोगांव, तहसील-सदर, जनपद मीरजापुर को बालू खनन हेतु राज्य बोर्ड से निर्गत सहमति जल/वायु आदेश दिनांक 29.12.2022 को रिवोक/खण्डित किये जाने के सम्बंध में।

महोदय,

क्षेत्रीय अधिकारी, सोनभद्र के पत्रांक जी 0720/ओ0ए0 सं0-135/2024/24.25 दिनांक 16.07.2024 द्वारा सूचित किया गया है कि कार्यालय जिलाधिकारी, मीरजापुर के कार्यालय आदेश संख्या 993/एम0एम0सी0-2024-2025 दिनांक 29.05.2024 द्वारा श्री प्रशान्त मौर्या पुत्र श्री विनोद कुमार मौर्या पता सुन्दरघाट, महवरियाँ, मीरजापुर के पक्ष में जनपद-मीरजापुर की तहसील-सदर स्थित गोगांव की आराजी संख्या 3 मि/3 रकबा- 5.0 हेक्टेयर क्षेत्रफल सा0 बालू (गंगा नदी) की मात्रा 1,00,000 घन मीटर हेतु दिनांक 15.12.2022 से दिनांक 14.12.2027 तक 05 वर्ष की अवधि हेतु स्वीकृत/निष्पादित खनन पट्टा को कछुआ वन्यजीव विहार का क्षेत्र अन्तर्गत आने के कारण निरस्त किया गया है।

आपकी खनन इकाई को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा सी0टी0ओ0 सर्टिफिकेट Ref No. 172278/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 29.12.2022 बालू खनन हेतु दिनांक 31.12.2026 तक की अवधि हेतु निर्गत किया गया था। उक्त सहमति आदेश में अधिरोपित विशिष्ट शर्त संख्या-03 निम्नानुसार है -

"..... 3. If the lease agreement expired prior to 31.12.2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease....."

खनन इकाई को राज्य बोर्ड द्वारा जारी सी0टी0ओ0 सर्टिफिकेट दिनांक 29.12.2022 में अधिरोपित शर्त संख्या 3 तथा कार्यालय जिलाधिकारी, मीरजापुर (खनिज अनुभाग) के उपरिसंदर्भित पत्र दिनांक 22.06.2024 के माध्यम से खनन पट्टा निरस्त किये जाने के दृष्टिगत क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 16.07.2024 द्वारा आपकी खनन इकाई मैसर्स प्रशान्त मौर्या, गाटा संख्या 3मि खण्ड-3, ग्राम-गोगांव, तहसील-सदर, जनपद मीरजापुर को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 29.12.2022 को रिवोक/खण्डित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त परिप्रेक्ष्य में क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 16.07.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत आपकी खनन इकाई मैसर्स प्रशान्त मौर्या, गाटा संख्या 3मि खण्ड-3, ग्राम-गोगांव, तहसील-सदर, जनपद मीरजापुर को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 29.12.2022 को अग्रिम आदेशों तक निष्प्रभावी किया जाता है तथा उक्त स्थल पर लीज आवंटन के सम्बंध में भविष्य में कोई आदेश जारी होने पर तदानुसार कार्यवाही की जायेगी।

भवदीय,

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि-क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.in

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.in

Website : www.uppcb.com





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172278/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022

Date: 29/12/2022

To,

M/s

PRASHANT MAURYA

**Gata No-03 Mi, Khand-03, Village- Gogaon, Tehsil-Sadar, District-
Mirzapur, MIRZAPUR, 231001**

**Application Id-
18970382**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PRASHANT MAURYA** located at **Gata No-03 Mi, Khand-03, Village- Gogaon, Tehsil-Sadar, District- Mirzapur, MIRZAPUR, 231001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **PRASHANT MAURYA** granted for the period from **29/12/2022 to 31/12/2026** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---------|----------|-------------------|
| 1 | Sand | 100000 | Cubic Meters/Year |

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 2.0 KLD | Septic Tank | Soak Pit |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|---|--------------|----------|--------------------|---|
| 1 | Dust emission during manual mining, transportation and loading/unloading of Sand. | | | Particulate Matter | water sprinkling system and Green Belt for controlling dust emission. |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|--|
| 1 | | Particulate Matter | Ambient Air Standard as per E(P) Act 1986. |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand- 1,00,000 Cu meter/annum, by opencast and semi mechanized mining in 5.0 hectare leased area at Gata No.- 03mi, Khand No.- 03, Village- Gogaon, Tehsil- Sadar, District-Mirzapur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP125833 dated 05.12.2022, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Sand shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Sand collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.29 19:02:13
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.29 19:02:35 +05'30'

Chief Environmental Officer (circle-2)

279
कार्यालय जिलाधिकारी मीरजापुर।
(खनिज अनुभाग)

पत्रांक: 2063/खनिज/फा0एन0ओ0सी0(1)/2024-25

दिनांक : 23/08/2024

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 135/2024 खुशबू सिंह बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन हेतु वांछित सूचनायें उपलब्ध कराये जाने के सम्बन्ध में।

सेवा में,

क्षेत्रीय अधिकारी
 उ0प्र0 प्रदूषण नियंत्रण बोर्ड
 क्षेत्रीय कार्यालय, सोनभद्र।

महोदय,

कृपया उपर्युक्त विषयक आपके कार्यालय के पत्र सं0-G0808/O.A. No. 135/2024/24-25 दिनांक 20.08.2024 जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 135/2024 खुशबू सिंह बनाम स्टेट आफ यू0पी0 व अन्य प्रकरण में जनपद प्रयागराज, मीरजापुर एवं भदोही के क्षेत्रान्तर्गत कछुवा वन्य जीव क्षेत्र (चिह्नित क्षेत्र 30 कि0मी0 गंगा नदी) एवं इको सेन्सिटिव जोन अर्थात् वन्य जीव क्षेत्र की सीमा से 10 कि0मी0 की दूरी तक के अन्तर्गत बालू के खनन पट्टा संचालित होने से सम्बन्धी जन-शिकायत के सम्बन्ध में कतिपय सूचनायें उपलब्ध कराने की अपेक्षा की गयी है, का सन्दर्भ ग्रहण करने का कष्ट करें।

वांछित सूचना निम्नवत् है :-


| क्र0सं0 | बिन्दु | वांछित सूचना |
|---------|--|---|
| 1 | जनपद मीरजापुर क्षेत्र के अन्तर्गत गंगा नदी पर कछुवा वन्य जीव विहार सम्बन्धी नोटीफिकेशन 17.03.2020 को जारी होने के पश्चात् वर्तमान समय तक कछुवा वन्य जीव विहार क्षेत्र में अवैध खनन होने सम्बन्धी सूचना का विवरण तथा उसके सापेक्ष कृत कार्यवाही का विवरण। | प्रभागीय वनाधिकारी, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक सं0 2018/15-1 दिनांक 14.12.2023 उत्तर प्रदेश शासन, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4 संख्या 346/81-4-2020-823/ 2008 टी0सी0 लखनऊ दिनांक 17.03.2020 द्वारा वन्य जीव (संरक्षण) अधिनियम 1927 की धारा-18 की उपधारा (1) के अधीन श्री राज्यपाल महोदय द्वारा जनपद भदोही, प्रयागराज एवं मीरजापुर के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 लम्बाई में फैले क्षेत्र को कछुआ वन्य जीव विहार के रूप में स्थापित करने की घोषणा की गई है। उक्त के अनुक्रम में जिलाधिकारी महोदय के कार्यालय आदेश सं0-7467/एमएमसी-30/खनिज/23-24 दिनांक 01.01.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक सं0 2018/15-1 दिनांक 14.12.2023 तथा मा0 सर्वोच्च न्यायालय के उक्त आदेश व सन्दर्भित शासनादेश के अनुपालन में जनपद-मीरजापुर की तहसील सदर अन्तर्गत स्थित ग्राम मिश्रपुर, नगवासी, बसेवरा कलां, खैरा, गोगांव, बेहरा, देवारी मुगौरा, कासी सरपाती, भौरूपुर सतलपत्ती, बसेवरा खुर्द, बजता, अर्जीखेरा, चकचेहरा एवं चककौन की सीमायें जो गंगा नदी की सीमा से मिलती है, में कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनो तटों से आबद्ध 30 कि0मी0 लम्बाई क्षेत्र में व अक्षांश-25.273769 देशान्तर-82.287486 तथा अक्षांश-25.215000 देशान्तर-82.194814 एवं इसकी सीमा से बाहर कम से 10 कि0मी0 तक (ईको सेन्सिटिव जोन) में साधारण बालू का खनन/ परिवहन प्रतिबन्धित करते हुए ऐसे खनन क्षेत्र जो वर्तमान में खनन परिहार हेतु विज्ञापित/स्वीकृत/संचालित है, को निरस्त कर दिया गया है। कार्यालय आदेश दिनांक 01.01.2024 के उपरान्त कछुवा वन्य जीव विहार क्षेत्र में सा0 बालू के अवैध खनन होने की सूचना कार्यालय में प्राप्त नहीं है। |

(Handwritten Signature)

| | | |
|---|--|---|
| 2 | <p>उक्त वर्णित कछुवा वन्य जीव के अन्तर्गत श्री प्रशान्त मौर्या पुत्र श्री विनोद कुमार मौर्या पता सुन्दर घाट, महुवरिया, मीरजापुर के पक्ष में स्वीकृत आराजी सं० 03मि/3, रकबा 5.0 हे० ग्राम गोगांव, तहसील सदर जनपद मीरजापुर को पर्यावरणीय स्वीकृति जारी होने की तिथि 15.12.2022 से खनन पट्टा निरस्त होने की तिथि 29.05.2024 के मध्य की अवधि में श्री प्रशान्त मौर्या पुत्र श्री विनोद कुमार मौर्या पता सुन्दर घाट, महुवरिया, मीरजापुर द्वारा किये गये अवैध खनन की मात्रा तथा अवैध खनन होने के सापेक्ष कृत कार्यवाही का विवरण।</p> | <p>भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन द्वारा निर्गत शासनादेश संख्या-1875/86-2017-57 (सा०)/2017 टी०सी०-1 दिनांक 14.08.2017 में दिये गये निर्देशानुसार प्रभागीय वनाधिकारी, वन प्रभाग मीरजापुर के पत्र सं०-3636/मीरजापुर/37 दिनांक 01.05.2017 द्वारा प्रदत्त वन अनापत्ति प्रमाण पत्र के क्रम में जनपद मीरजापुर की तहसील सदर स्थित ग्राम गोगांव की आराजी संख्या 03 मि०/3 रकबा 5.00 हे०, साधारण बालू (गंगा नदी) की मात्रा 100000 घन मीटर प्रति वर्ष हेतु विज्ञापित किया गया। उक्त ई निविदा सह ई नीलामी की कार्यवाही में श्री प्रशान्त मौर्या पुत्र श्री विनोद कुमार मौर्या पता सुन्दर घाट, महुवरिया, मीरजापुर द्वारा सर्वोच्च बोली रू० 74/- प्रति घन मीटर प्रस्तुत की गयी। श्री प्रशान्त मौर्या द्वारा उक्त खनन पट्टा क्षेत्र हेतु अनुमोदित खनन योजना दिनांक 24.05.2021 एवं पर्यावरण स्वच्छता प्रमाण पत्र दिनांक 05.12.2022 प्रस्तुत किया गया। समस्त औपचारिकतायें पूर्ण कराने के पश्चात् श्री प्रशान्त मौर्या के पक्ष में जनपद मीरजापुर की तहसील सदर के ग्राम गोगांव की आराजी सं० 03 मि०/3 रकबा 5.0 हे० क्षेत्र पर सा० बालू (गंगा नदी) की मात्रा 1,00,000 घन मी० हेतु दिनांक 15.12.2022 से दिनांक 14.12.2027 तक 05 वर्ष की अवधि हेतु खनन पट्टा स्वीकृत/निष्पादित किया गया।</p> <p>प्रभागीय वनाधिकारी, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक सं० 2018/15-1 दिनांक 14.12.2023 के अनुक्रम में जिलाधिकारी महोदय के कार्यालय आदेश दिनांक 01.01.2024 द्वारा कछुवा वन्य जीव विहार क्षेत्र (ईको सेन्सिटिव जोन) में साधारण बालू का खनन/परिवहन प्रतिबन्धित करते हुए ऐसे खनन क्षेत्र जो वर्तमान में खनन परिहार हेतु विज्ञापित/स्वीकृत/संचालित है, को निरस्त किया गया। तदोपरान्त विधिक कार्यवाही के उपरान्त श्री प्रशान्त मौर्या के पक्ष में स्वीकृत खनन क्षेत्र को कार्यालय आदेश सं०-993 /एमएमसी-2024-25 दिनांक 29.05.2024 द्वारा निरस्त किया गया है।</p> |
|---|--|---|

तदनुसार सूचना आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय


खान अधिकारी,
मीरजापुर।

प्रतिलिपि:- जिलाधिकारी महोदय, मीरजापुर को सादर सूचनार्थ प्रेषित।

खान अधिकारी,
मीरजापुर।



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

Annexure No.-B



संदर्भ संख्या:-

Ref.No.: G0808/O.A. No. 135/2024/24-25

दिनांक:-

Date: 20.08.2024

सेवा में,

खान अधिकारी,
जिला क्वैरी कार्यालय,
जनपद-मीरजापुर।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-135/2024 खुशबू सिंह बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-23.07.2024 के अनुपालन हेतु वाँछित सूचनायें उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-135/2024 खुशबू सिंह बनाम स्टेट ऑफ यू०पी० व अन्य प्रकरण में जनपद-प्रयागराज, मीरजापुर एवं भदोही के क्षेत्रान्तर्गत कछुवा वन्य जीव क्षेत्र (चिन्हित क्षेत्र 30 कि०मी० गंगा नदी) एवं इको सेन्सिटिव जोन अर्थात् वन्य जीव क्षेत्र की सीमा से 10 कि०मी० की दूरी तक के अन्तर्गत बालू के खनन पट्टा संचालित होने सम्बन्धी जन-शिकायत आच्छादित है। उपरोक्त शिकायत के सम्बन्ध में निम्नलिखित वाँछित सूचनायें अपने स्तर से प्राप्त होना अपेक्षित है:-

- जनपद-मीरजापुर क्षेत्र के अन्तर्गत गंगा नदी पर कछुवा वन्य जीव विहार सम्बन्धी नोटीफिकेशन 17.03.2020 को जारी होने के पश्चात् वर्तमान समय तक कछुवा वन्य जीव विहार क्षेत्र में अवैध खनन होने सम्बन्धी सूचना का विवरण तथा उसके सापेक्ष कृत कार्यवाही का विवरण।
- उक्त वर्णित कछुवा वन्य जीव के अन्तर्गत श्री प्रशान्त मौर्या पुत्र श्री विनोद कुमार मौर्या पता सुन्दर घाट, महुवरिया, मीरजापुर के पक्ष में स्वीकृत आराजी संख्या-03मि/3, रकबा-5.0 हे० ग्राम-गोगाँव, तहसील-सदर, जनपद-मीरजापुर को पर्यावरणीय स्वीकृति जारी होने की तिथि 15.12.2022 से खनन पट्टा निरस्त होने की तिथि 29.05.2024 के मध्य की अवधि में श्री प्रशान्त मौर्या पुत्र श्री विनोद कुमार मौर्या पता सुन्दर घाट, महुवरिया, मीरजापुर द्वारा किये गये अवैध खनन की मात्रा तथा अवैध खनन होने के सापेक्ष कृत कार्यवाही का विवरण।

अतः आपसे अनुरोध है कि उपरोक्त सूचनायें विलम्बतम् 03 दिवस के अन्तर्गत इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे प्राप्त सूचनाओं को समेकित करते हुये रिसपाँस मा० एन०जी०टी० को प्रेषित की जा सके।

भवदीय,

(यू०के० गुप्ता)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

- जिलाधिकारी महोदया, मीरजापुर को सूचनार्थ सादर प्रेषित।
- मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी



282
क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

Annexure No.-A



3

संदर्भ संख्या:-

Ref.No.: G/0738/OA No.135/2024/24-25

दिनांक:-

Date: 20/07/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in pursuant to order dated 18.04.2024 passed by Hon'ble NGT in the matter of Original Application No.135/2024, Khushbu Singh Versus State of Uttar Pradesh & Ors.

Sir,

In Compliance of Hon'ble NGT order dated 18.04.2024 in the matter of O.A. No. 135/2024, Khushbu Singh Versus State of Uttar Pradesh & Ors., the Joint Committee report is being filed herewith.

It is requested that the aforesaid Joint Committee report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Mirzapur for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
Sonbhadra.

कार्यालय : मकान संख्या 162, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज, सोनभद्र-231216
ई-मेल : rosonbhadra@uppcb.in

Office: House No. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra-231216
E-mail: rosonbhadra@uppcb.in



Scanned with OKEN Scanner

Report of Joint Committee in Compliance to the Hon'ble NGT order dated 18.04.2024 in Original Application No. 135 of 2024 in the name of Shri Khusbu Singh Vs State of U.P. and Others

A. Preamble :

Hon'ble National Green Tribunal, principal bench vide its order dated 18.04.2024 constituted joint committee comprising of representatives of Integrated Regional Office, Ministry of Environment, Forest and Climate Change, (MoEF & CC), Lucknow, National Mission for clean Ganga (NMCG), Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrates (DM), Bhadohi and Mirzapur. The related para of said order is reproduced here as under

1. Mr. Khusbu Singh has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 135/2024.
2. The applicant has complained about damage to the breeding ground of Turtle Wildlife sanctuary and aquatic life at Prayagraj, Mirzapur and Sant Ravidas nagar Bhadohi by large scale illegal sand mining using heavy pokland machines dumper, tractor and motor boats causing noise pollution. Turtle wildlife sanctuary was earlier located at Ramnagar Kashi, Varanasi till year 2020, but with the increase in concretized river bank, religious, tourism, commercial activities and increase in number of boats, the Turtle sanctuary was de-notified and shifted by demarcating 30 km area of River Ganga at Prayagraj, Mirzapur and Sant Ravidas nagar Bhadohi, where maximum habitat of turtles was observed. In this regard 60 Forest officers were trained and survey was carried out by experts of Turtle survival alliances, Lucknow. Survey team observed breeding grounds of turtle beyond 30 km on both banks within 10 km distance by observing their eggs on the sand. The relevant part of the application is reproduced as under:-...
4. 5....
6. List for further consideration on 23.07.2024.

B. Proceedings:

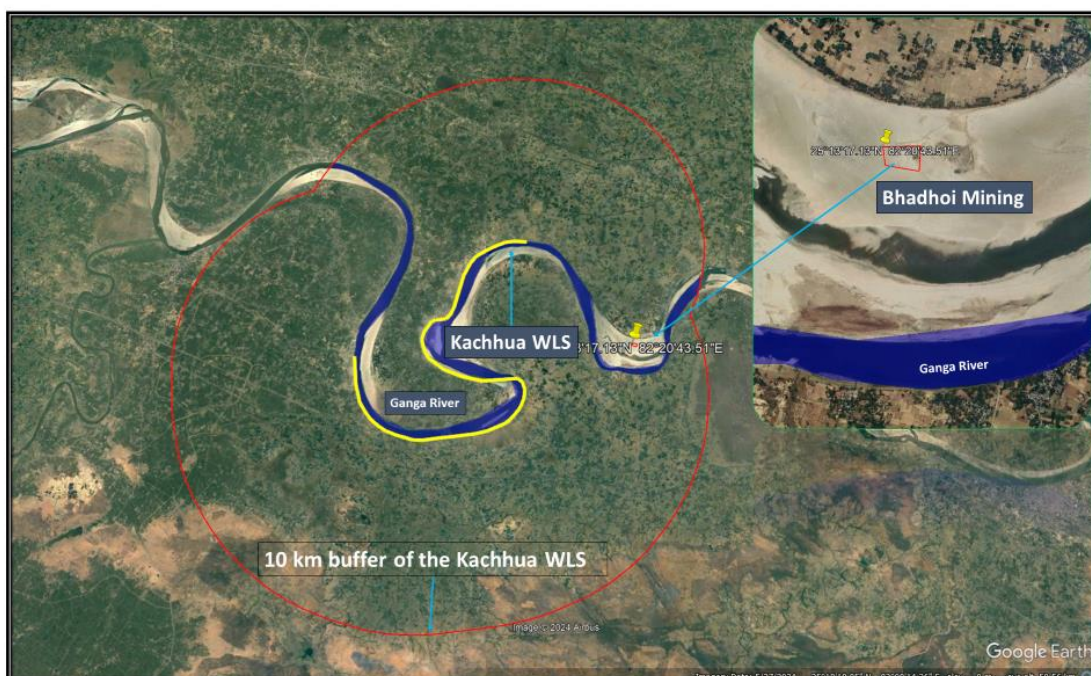
In pursuance of the Hon'ble NGT order dated 18.04.2024, Joint committee inspected the site on dated 23-25, June, 2024, during inspection of the site Representative of RO-MOEF&CC, Lucknow office- Dr A.K. Gupta, Scientist 'E', Representative of RD-CPCB, Lucknow Shri

A.K.Tripathi, Scientist 'C', Representative of NMCG-Dr Sandeep Bahera, Shri Satya Prakash Singh, ADM (L/R), District-Mirzapur, Shri Shyam Mani Tripathi, ASDM, District-Bhadohi, Representative of UPPCB-Mr. Umesh Gupta, (RO-Sonbhadra and RO-Varanasi (Additional Charge)). In addition to above, various officer from different department were also present during joint inspection including Dr. Shailendra Singh (TSA Foundation India), Mr Arvind Yadav (DFO, Prayagraj)/ Controlling Officer of Kachhua Wildlife Sanctuary, Range Officer Maiza Mr Ajay Singh, along with representatives of Central Inland Fisheries Research Institute (CIFRI) and Ganga Task Force (GTF) of Indian Army, Prayagraj, , Mr Ranjeet Kumar and Mr AK Chaudhary etc.

C. Observation of Joint committee during the site inspection:

- Government of Uttar Pradesh (UP) through its Gazette Notification no. 1485/14-4-2008-823/2008 dated 21.05.2009 notified the Kachhua Wildlife Sanctuary in district Varanasi (7.00 KM area of Mid-stream of river Ganga from both the banks, in upstream-Ramnagar Fort; downstream-Malviya Rail/road bridge; East-Eastern bank of river Ganga; West-Western bank of river Ganga (Varanasi City)).
- Above notification was rescind by the Government of Uttar Pradesh (UP) through its Gazette notification no. 336/81-4-2020-823-2008 T.C. dated 17 March, 2020. **(Annexure A)**
- Further, Government of Uttar Pradesh (UP) through its gazette notification 346/81-4-2020-823-2008 T.C. Dated 17 March 2020 declared to constitute the area in the stretch of 30 km along both sides of the Ganga River falling in the districts of Bhadohi, Prayagraj and Mirzapur as Kachhua Wildlife Sanctuary (Bhadohi, Prayagraj and Mirzapur- Ganga- Area bounded by both banks of river Ganga in the stretch of 30 km. along main stream of River Ganga; Boundaries- East (downstream of the River - Latitude 25.273769, Longitude-82.287486 falling in Revenue boundary of village Baripur uparwar, Gyanpur of District Bhadohi; West (upstream of the River- Latitude 25.215000, Longitude-82.194814, falling in revenue boundary of village Kotahri, Meja of District Prayagraj; North-Left Bank of River Ganga; South- Right Bank of River Ganga) **(Annexure B)**
- Ministry Of Environment, Forest and Climate Change (MOEF&CC) vide letter no. 1-9/2007-WL-I(pt) dated 09.02.2011 issued the guideline for the declaration of Eco-sensitive zone around National Park and Wildlife Sanctuaries, compliance of the above which has not been comply by the state government in the above sanctuary **(Annexure C)**

- As per available record two ECs has been granted for sand mining in the district Bhadohi and one EC in district Mirzapur, which are as follows:
 - i) EC to M/s Lalira Buildcon Pvt. Limited, Smt Rupa Mishra, W/o Shri Vishnu Kumar Mishra, R.O.-69, Anand Lok near Kamla Nehru College, Andrewsganj, Defense Colony, South Delhi, Delhi vide EC no. 516/Parya/DEAC/DEIAA/2018 dated 02.07.2018, for a period of 5 years was cancelled vide DM, Bhadohi order no.289/khananlipik/2021 dated 28.04.2021 and another LOI was issued to Shri Rana Pratap Singh S/O/ Shri Gajra Singh, Ram Balanpur, Jangi Ganj, Gyanpur Bhadohi. U.P. vide letter no. 419/khanij/balu/E-nivida/she-enilami dated 15.09.2021 for 1, 21,410 m³ capacity per annum. Which was transferred to Shri Rana Pratap Singh, S/O Shri Gajra Singh, Ram Balanpur, Jangi Ganj, Gyanpur Bhadohi. U.P. vide letter no. 259/Parya/SEIAA/DEIAA-EC/2021 dated 19.10.2021 for extraction of the sand of 1, 21,410 cubic meter/year from lease area of 4.047 hectare for **one year**. Transfer of DEIAA EC dated 02.07.2018 was also in question. **(Annexure D)**
 - ii) Consent to operate (CTO) has not been issued by Uttar Pradesh Pollution Control Board (UPPCB).



- iii) Environmental Clearance (EC) of Shri Girdhari Prasad Patahk has been granted by SEIAA-UP vide letter no. 23B001UP122625 (file no. 8402-7893) dated

08.12.2023, for extraction of the sand of 1, 21,410 cubic meter/year from lease area of 4.047 hectare. **(Annexure E)**

- iv) Consent to operate (CTO) has been granted by Uttar Pradesh Pollution Control Board (UPPCB) vide letter no. 198330/UPPCB/Varanasi (UPPCBRO)/CTO/both/Bhadohi/2023 dated 29.12.2023, which is valid from 12.12.2023 to 31.12.2025 for extraction of the sand of 1,21,410 cubic meter/year from lease area of 4.047 hectare. **(Annexure F)**
- v) Regional Officer, UPPCB, Varanasi is recommended to revoke the CTO dated 29.12.2023 vide letter no 372/NGT OA No 135/2024/24-25 Dated 18.07.2024. **(Annexure G)**
- vi) District magistrate (DM), Bhadohi has cancelled all active / advertised / sanctioned mining leases vide letter no. 303/ Kanan lipik/2024 dated 03.01.2024 **(Annexure H)**.
- vii) EC of Shri Girdhari Prasad Patahk has been granted by SEIAA-UP vide letter no. EC22B00125833 dated 05.12.2022, for extraction of the sand of 1, 00,000 cubic meter/year from lease area of 5.0 hectare. **(Annexure I)**
- viii) The mining lease namely M/s Prashant Maurya, Gata No-03 Mi, Khand-03, Village-Gogaon, Tehsil-Sadar, District-Mirzapur has obtained consent to operate 'CTO' from UPPCB vide reference no. 172278/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 29.12.2022 **(Annexure-J)**.
- ix) Regional Officer, UPPCB, Sonbhadra is recommended to revoke the CTO dated 29.12.2022 vide letter no G 0720/OA No.-135/2024/24-25 Dated 16.07.2024.
- x) District magistrate (DM), Mirzapur has cancelled all active / advertised / sanctioned mining leases vide letter no. 7467/MMC-30/Khanij/2023-24 Dated 01.01.2024. **(Annexure-K)**
- xi) District magistrate (DM), Mirzapur has cancelled 01 active and sanctioned mining lease namely M/s Prashant Maurya, Gata No-03 Mi, Khand-03, Village- Gogaon, Tehsil-Sadar, District-Mirzapur vide letter no. 993/MMC-30/Khanij/2023-24 Dated 29.05.2024. **(Annexure-L)**
- xii) District magistrate (DM), Mirzapur has cancelled 01 'Letter of Intent' issued to mining lease namely M/s Vijay Kumar Singh, Gata No-03 Mi, Khand-04, Village-Gogaon, Tehsil-Sadar, District-Mirzapur vide letter no. 7846/MMC-30/Khanij/2023-24 Dated 20.01.2024. **(Annexure-M)**

- Joint committee was not found any active mining pit on above two leases.





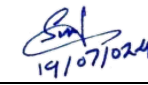


- Joint committee has not found any illegal mining activity during on the river bed site of the Kachhua Wildlife sanctuary area falls in the district Bhadohi and Mirzapur.
- Joint committee has also observed the storage of the significant amount of sand near the office site of above two leases, it seems that it has been stored for a long time.
- Joint committee has also observed various faunal diversity including: two dolphins, five species of native fish and One species of exotic fish etc.
- Joint committee has not found Kacchua (Turtle) within (near about area) of the Kacchua wild life Sanctuary.
- DM, Mirzapur, citing the request of DFO Prayagraj about the Kachhua Wildlife Sanctuary. through her order 7846/ MMC-30/ Khanij/ 2023-24 Dated 20/01/2024 dated January 01, 2024 cancelled the active lease in the Protected Area (PA). **Annexure N**
- DM, Prayagraj citing the request of DFO Prayagraj about the turtle sanctuary. ordered that no mining lease should be sanctioned in 10 km area considering the same as Eco-Sensitive Zone of the turtle sanctuary though letter number 4484 Dated June 20, 2024. This order further advised to stop any illegal sand mining within the sanctuary' ESZ. **Annexure O**
- Photographs taken during joint inspection is attached in **Annexure P**

D. Recommendation:

- As evident that the demarcation of the Eco-sensitive zone has not been done by the state government so far. It is utmost important to demarcate the eco- sensitive zone in line of Ministry order etc. at earliest.
- Competent authority can address and notify the prohibited activity, permissible activity in the Eco-sensitive zone (ESZ) and published in local newspaper, hording etc for wide publicity among the local people.
- Local administration through mining department may dismantle established Office and way-bridge near mining area of Project Proponent and check storage of minerals near village Ibrahimpur (Bhadohi).
- Local administration immediately sized the stored sand found during joint inspection in district Bhadohi.
- Local administration should place hoarding etc in various approached road going towards turtle wildlife sanctuary address the issue of Turtle Wildlife Notification, prohibited activity, permissible activity etc.

- Community awareness campaign needs to be conducted in all identified villages about the sanctuary declaration and rights of local communities in and around the PA. The objections from the communities against the announcements/ publications of turtle sanctuary submitted to the concerned DMs and DFO/Controlling Officer need to be addressed at the earliest.
- Alternate livelihood options need to be scoped and implemented in the fishing community villages on the fringe with active assistance of regional station of CIFRI, Wildlife Institute of India and TSA Foundation India.
- Regular patrolling of the turtle sanctuary should be conducted at appropriate level (with active assistance of Ganga Task Force and Prayagraj, Badhoi and Mirzapur Forest Divisions). Turtle Survival Alliance (TSA) Foundation India can provide the patrolling framework and train GTF regarding the same.
- Proper consideration of Kacchua Wildlife Sanctuary before/during appraisal/allotment of all project including sand mining of district Mirzapur, Bhadihi, Prayagraj by Mining Department, Local Administration and SEIAA/SEAC-UP can also be ensured.
- Proper due diligence is required for transfer of the DEIAA-EC by SEIAA/SEAC-UP.
- State Wild life department shall also take suitable measure for conservation of the Gangetic Dolphin and other species found near the Kacchua Wild life sanctuary.

| List Of Annexure: | |
|--------------------------|--|
| Annexure Number | Content |
| A | Gazette Notification no. 1485/14-4-2008-823/2008 dated 21.05.2009 |
| B | Gazette notification 346/81-4-2020-823-2008 Dated 17 March 2020 |
| C | MOEF&CC vide letter no. 1-9/2007-WL-I(pt) dated 09.02.2011 |
| D | EC of M/s Lalira Buildcon Pvt. Limited, and Shri Rana Pratap |
| E | EC of Shri Girdhari Prasad Patahk |
| F | CTO of Shri Girdhari Prasad Patahk |
| G | Regional Officer, UPPCB, Varanasi is recommended to revoke the CTO |
| H | District magistrate (DM), Bhadohi has cancelled all active |
| I | EC of M/s Prashant Maurya, District-Mirzapur |
| J | CTO of M/s Prashant Maurya, District-Mirzapur |
| K | District magistrate (DM), Mirzapur has cancelled all active |
| L | District magistrate (DM), Mirzapur has cancelled 01 |
| M | District magistrate (DM), Mirzapur has cancelled 01 |
| N | DM, Mirzapur |
| O | DM, Prayagraj |
| P | Photograph taken during Joint inspection |

| Name of the Committee members | | Signature |
|-------------------------------|---|---|
| 1. | Dr. A.K. Gupta, Scientist, E MoEF & CC, Regional Office, Lucknow. |  |
| 2. | Shri Satya Prakash Singh, ADM (L/R), District-Mirzapur. |  |
| 3. | Dr. Sandeep Bahera, Consultant (Biodiversity), National Mission for Clean Ganga (NMCG), New Delhi. |  |
| 4. | Shri A.K. Tripathi, Scientist "C", CPCB, Regional Directorate, Lucknow. |  |
| 5. | Shri Shyam Mani Tripathi, ASDM, District-Bhadohi. |  |
| 6. | Shri Umesh Kumar Gupta Regional Officer, UPPCB Sonbhadra. |  |
| 7. | Shri Umesh Kumar Gupta Regional Officer (Acting), UPPCB Varanasi. |  |
| Dated: 19.07.2024 | | |